

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. SANJAY PARIHAR

Petition(s) for Special Leave to Appeal (Crl.) No(s). 914/2016

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

SUSHIL KUMAR SRIVASTAVA & ANR.

Respondent(s)

Date : 13-04-2018 This petition was called on for hearing today.

For Petitioner(s) Mr. Vikas Chaudhary, Adv.
Mr. Garvesh Kabra, Adv.

Mr. Adarsh Upadhyay, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Fresh steps for the service of notice by usual mode to the respondent No. 1 shall be taken by the learned counsel for the petitioner within a period of two weeks.

As per report of Jail Superintendent, Kanpur Nagar, U.P. Respondent No.2 is shifted to Central Jail, Fatehpur, U.P. Ld. Counsel for the petitioner shall within a period of four weeks take fresh steps, thereafter notice be issued directly through concerned Jail Authority.

List again on 9.7.2018.

SANJAY PARIHAR
Registrar